

(11)

O.A. NO. 814/95

03-11-2000

Hon. Mr. S. Dayal A.M.

Hon. Mr. Rafiquddin, J.M.

Sri S.P. Singh briefholder for
Sri R.B. Srivastava counsel for the
applicant, states that he has
been informed by the applicant
that the applicant has received
retirement benefits after the
OA was filed. Since the relief
has been allowed, he prays that
this case may be dismissed as
having become infructuous.
The case is therefore dismissed
as having become infructuous.
There shall be no order
as to costs.

J.

J. Singh

J. Singh